

Harsh Garg

Insolvency Professional

REPORT CONSTITUTING COMMITTEE OF CREDITORS

BEFORE THE HON'BLE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT NO III)

IN THE MATTER OF:

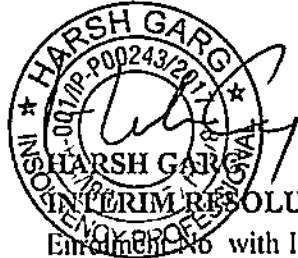
Tungsten Fashions, Registered Office at Plot No 161, 2nd Street, Nehru Vihar, behind Fruit Market,
G.T Road, Ludhiana - 141008- Applicant/Operational Creditor

VS

M/s RS Seven Lifestyle Private Limited, Registered Office at Plot No 7, Mani Prabha Farms, Shri
Ram Road, Near Sri Ram Mandir, New Delhi - 110070-Corporate Debtor

The application for Corporate Insolvency Resolution Process filed by Tungsten Fashions, Registered Office at Plot No 161, 2nd Street, Nehru Vihar, behind Fruit Market, G.T Road, Ludhiana - 141008 - Applicant/Operational Creditor under Section 9 of the Insolvency & Bankruptcy Code read with Rule 6 of Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules, 2016 was admitted by Hon'ble NCLT New Delhi Bench (Court No III) vide order no IB-1380/ND/2019 dated 21st December, 2021 commencing the Corporate Insolvency Resolution Process and Harsh Garg, the undersigned was appointed as Interim Resolution Professional in the same order, who is directed to take necessary actions in accordance with the relevant provisions of the Insolvency and Bankruptcy Board of India

In Compliance with Regulation 17(1) of Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations 2016 a report certifying the Constitution of Creditors is enclosed at *Annexure -A*



INTERIM RESOLUTION PROFESSIONAL

Enrollment No with IIP is IP/P-00243 and Registration No. with IBBI is IBBI/PA-001/IP-P00243/2017-18/10472

Place Chandigarh

Date 11th January, 2021

Address: H.No 170/2, Sector 21 – A, Chandigarh - 160022
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Annexure-A

Report certifying the constitution of committee of creditors:

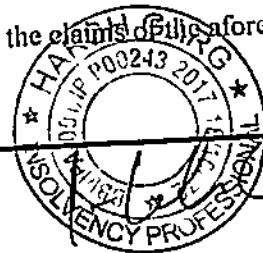
- 1 The application for Corporate Insolvency Resolution Process filed by Tungsten Fashions, Registered Office at Plot No 161, 2nd Street, Nehru Vihar, behind Fruit Market, G.T Road, Ludhiana - 141008 - Applicant/Operational Creditor under Section 9 of the Insolvency & Bankruptcy Code read with Rule 6 of Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules, 2016 was admitted by Hon'ble NCLT New Delhi Bench (Court III) vide order no IB-1380/ND/2019 dated 21st December, 2021 commencing the Corporate Insolvency Resolution Process and Mr. Harsh Garg, the undersigned was appointed as Interim Resolution Professional in the same order, who is directed to take necessary actions in accordance with the relevant provisions of the Insolvency and Bankruptcy Board of India
2. The registered office of M/s RS Seven Lifestyle Private Limited is at Plot No 7, Mani Prabha Farms, Shri Ram Road, Near Sri Ram Mandir, New Delhi - 110070
- 3 In Compliance with Section 13, Section 15 and other applicable sections of the Code read with Regulation 6 of Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 (here in after called 'Regulations'), a public announcement
 - a. intimating the commencement of Corporate Insolvency Resolution Process against M/s RS Seven Lifestyle Private Limited
 - b. Calling the creditors to submit the proof of claims was made on 23.12 2021 in Business Standard in English language and Business Standard in Hindi language where the registered office of the Corporate Debtor is situated
4. The last date of submission of claims was 04th January, 2022 as stated in the public announcement and which shall be 14 days from the date of appointment of Interim Resolution Professional
5. The public notice sought proof of claims from financial creditors in Form C as stipulated in Regulation 8. Till the last date of claim i.e. 04.01.2022 the undersigned IRP has received no claims from the financial creditors
6. The public notice sought proof of claims from operational creditors in Form B as stipulated in Regulation 7. Till the last date of claim i.e. 04.01 2022 the undersigned IRP has received claims from the following operational creditors.

S.No.	Name of the Creditor	Amount of Claim Submitted (Rs.)	Amount of Claim Admitted (Rs.)
1	M/s Tungsten Fashions	11,10,847.83	4,63,198.83

7. The public notice sought proof of claims from operational creditors in Form D/Form E as stipulated in Regulation 9/9A. The undersigned IRP has received no claim in Form D/E from Authorized representative of staff, workmen and employees

- 8 The undersigned Interim Resolution Professional has duly verified the claims of the aforesaid creditors

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9. The list of creditors is being filed with Hon'ble National Company Law Tribunal New Delhi Bench (Court III) in compliance with Regulation 13 (2)(d)
- 10 In compliance with Section 21(1) of the Code read with regulation 16 of CIRP Regulation, the undersigned Interim Resolution Professional certifies the constitution of the Committee of Creditors with only operational creditors along with Voting Share Power which consists of the following creditors:

S.No.	Name of Operational Creditor	Amount of Claim Submitted (in Rs.)	Amount of Claim Admitted (in Rs.)	Voting Power (%)
1	M/s Tungsten Fashions	11,10,847.83	4,63,198.83	100.00
Total Amount		11,10,847.83	4,63,198.83	100.00



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